

SHRI SRIBALLAV PANIGRAHI : There are reports of malaria deaths in some parts of West Bengal. Malaria is re-occurring in some other areas also. That is why, I want a statement from the hon. Minister. It is reported that the hon. Deputy Minister of Health also visited the areas in Assam. Naturally, I would like a statement to be made by the hon. Health Minister about it. It is causing panic in some parts of the country. It is reported that the drugs are not very effective. What about the availability of the necessary drugs?

SHRI RUPCHAND PAL (Hooghly) : The Government's equity in Maruti Limited is going to be diluted. As a protest against this, the workers are building up resistance; they also going on strike.

SHRI SRIBALLAV PANIGRAHI : Sir, it is a serious matter. The Government should clarify the position.

MR. SPEAKER : You ask a question about that. There is a lot of time for the reply to be given.

SHRI RUPCHAND PAL : Sir, from Pragati Maidan to Gurgaon, it is not a long distance. Even the captains of the Indian industry from the conclave have been giving a call to the workers of India to join hands with the Indian industries, and make them more competitive against the MNCs, who are being provided more opportunities as a result of the new industrial policy of the Government. What is going to be done in the case of MUL?

The Government's stake is going to be further diluted. The money that will come from disinvestment will be utilised for a Plant which will be owned by Suzuki Limited only and the Government will not be benefited. The workers have been making a demand that a portion of the equity be given to them. But that is not being given to them. Further, the workers have submitted a memorandum to the hon. Prime Minister to intervene in such a situation like this because such investment will benefit neither MUL nor the Government of India. This is reminiscent of the strike of the Dallas Cement workers against such privatisation. The workers have been on strike from yesterday. They are continuing the strike today also. What will happen, no one knows. The workers will not lie low. They are not agreeing to the argument being put forward by the Government. It is a conspiracy by some people to sell out this profit-making unit. It has made a profit during all these years. Even last year, it has shown a production of more than two lakhs of additional cars. There was a hike in 30 per cent in comparison with others. I would urge upon the Government to intervene to protect this profit-making unit.

MR. SPEAKER : I thank you very much. Today, fortunately for us, we have a regular matter before us. And, I think we should give more time to that regular matter.

Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

12.16 hrs.

Annual Reports of the Controller General of Patents, Designs and Trade Marks for 1993-94 under Trade and Merchandise Marks Act, 1958 and Patents Act, 1970.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : Sir, I beg to lay on the Table :

- (1) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1993-94, under section 126 of the Trade and Merchandise Marks Act, 1958.

[Placed in Library. See. No. LT 7427/95]

- (2) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1993-94, under section 155 of the Patents Act, 1970.

[Placed in Library See. No. LT 7428/95]

Review on the working of and Annual Report of the Hindustan Aeronautics Limited, Bangalore for 1993-94 and statement for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:

- (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1993-94.

- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 7429/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkash, for the year 1993-94.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 7430/95]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1993-94.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 7431/95]

- (6) A copy of the General Reseve Engineer Force Group 'C' and Group 'D' Recruitment (Fourth Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 10 in Gazette of India dated the 7th January, 1995 issued under provison to article 309 of the Constitution.

[Placed in Library. See No. LT 7432/95]

Notifications under the Administrative Tribunals Act, 1985 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shrimati Margaret Alva, I beg to lay on the Table :

A copy each of the following Natifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 :

- (1) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1994 published in Notification No. G.S.R. 875 (E) in Gazette of India dated the 21st December, 1994.
- (2) The West Bengal Administrative Tribunal (Procedare) Rules, 1994 published in Notification No. G.S.R. 876(E) in Gazette of India dated the 21st December, 1994.
- (3) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members)

Amendment Rules, 1995 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 20th January, 1995.

[Placed in Library. See No. LT 7433/94]

Errata to the Detailed Demands for Grants for the Ministry of Non-Conventional Energy Sources for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri S. Krishna Kumar, I beg to lay on the Table : A copy of the Errata (Hindi and English versions) to the Detailed Demands for Grants for the Ministry of Non-Conventional Energy Sources for the year 1995-96.

[Placed in Library. See No. LT 7434/95]

The Education (Amendment) Regulations, 1994.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table : (1) A copy of the Education (Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. 14-55/93 (Part-I)/PCI/2447-2981 in Gazette of India dated the 9th July, 1994 under sub-section (4) of section 18 of the Pharmacy Act, 1948.

[Placed in Library. See No. LT 7435/95]

12.18 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th April, 1995, argeed to the following amendments made by the Lok Sabha at its sitting held on the 30th March, 1995, in the Cotton Transport Repeal Bill, 1994 :

Enacting Formula

1. Page 1, line 1,-
"Forty-sixth" for "Forty-fifth" substitute
2. Page 1, line 3,
for "1994" substitute "1995".